

Repealed by Act 36 of 1957.

THE FINANCE LAWS (AMENDMENT) ACT, 1950.

No. LIV OF 1950



An Act to amend the Indian Finance Act, 1949 and the Finance Act, 1950.

[22nd August, 1950]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the finance Laws (Amendment) Act, 1950.

2. Amendment of Third Schedule, Act XIV of 1949.—In Part I of the Third Schedule to the Indian Finance Act, 1949,—

(a) in sub-clauses (a) and (b) of clause (i) of the proviso to paragraph A, for the words “entitled to a share on partition” the words “entitled to claim partition” shall be substituted and shall be deemed always to have been substituted; and

(b) at the end of paragraph A, the following *Explanation* shall be inserted, namely:—

“*Explanation.*—For the purposes of this paragraph, in the case of every Hindu undivided family governed by the Mitakshara law, a son shall be deemed to be entitled to claim partition of the coparcenary property against his father or grandfather, notwithstanding any custom to the contrary.”

3. Amendment of First Schedule, Act XXV of 1950.—In Part I of the First Schedule to the Finance Act, 1950,—

(a) in sub-clauses (a) and (b) of clause (i) of the proviso to paragraph A, for the words “entitled to a share on partition” the words “entitled to claim partition” shall be substituted and shall be deemed always to have been substituted; and

(b) at the end of paragraph A, the following *Explanation* shall be inserted, namely:—

“*Explanation.*—For the purposes of this paragraph, in the case of every Hindu undivided family governed by the Mitakshara law, a son shall be deemed to be entitled to claim partition of the coparcenary property against his father or grandfather, notwithstanding any custom to the contrary.”

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